

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 113/MP/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : T P Saurya Limited (TPSL)

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **10.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPSL
Shri Suhael Buttan, Advocate, TPSL
Shri Siddharth Nigotia, Advocate, TPSL
Shri Punyam Bhutani, Advocate, TPSL
Ms. Satya Jha, Advocate, TPSL
Ms. Adya Jha, Advocate, TPSL
Ms. Prerna Priyadarshini, Advocate, CTUL
Shri Syed Faraz Alam, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Pramothesh Mukherjee, Advocate, CTUIL
Ms. Sonali Singh, Advocate, CTUIL
Ms. Ishita Singh Tomar, Advocate, CTUIL
Ms. Ranjitha Ramachanran, Advocate, PGCIL
Shri Aneesh Bajaj, Advocate, PGCIL
Shri Abhigy Goswami, Advocate, PGCIL
Shri Prashant Garg, NRLDC
Shri Ajit Kumar Yadav, NRLDC
Shri Alok Mishra, NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner, TPSL, submitted that the Petitioner has filed an application on 9.9.2026 for impleadment of Powergrid Bikaner Transmission Systems Limited and Powergrid Narela Transmission Systems Limited as

Respondent Nos. 6 and 7, respectively, and requested that the IA be listed along with the Petition. He also sought additional time to file a rejoinder to the reply filed by the Respondent, PGCIL.

2. Learned counsel for the Respondent, CTUIL sought permission for opening of the e-filing portal for filing its reply in the matter.

3. Considering the above, the Commission permitted the Respondent, CTUIL, to file its reply within two days. The Commission also permitted the Petitioner to file its rejoinder(s) within two weeks.

4. The Petition, along with IA as noted above, will be listed for hearing on **12.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)